

O.I.H.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 999
TO BE ANSWERED ON FEBRUARY 08, 2024**

REGULARISATION OF UNAUTHORISED SETTLEMENTS

**NO. 999. SHRI SANJAY JADHAV :
SHRI VINAYAK RAUT:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government has any scheme for the regularisation of unauthorised settlements in the whole country;**
- (b) if so, the details thereof and if not, the reasons therefor;**
- (c) the steps taken by the Government to regularise the unauthorised settlements across the country in a timebound manner and to prevent the spread of such unauthorised settlements in future;**
- (d) whether the Government has any policy to check such unauthorised settlements before coming into being and if so, the details thereof; and**
- (e) whether any dialogue has been convened with the State Governments on said purpose and if so, the details and the outcome thereof?**

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

(a) to (b): As per Entry 18 of List-II (State List) of 7th Schedule of Constitution of India, ‘Land and Colonization’ is a State subject. Therefore, the matter of “Regularisation of Unauthorised Settlements” comes under the domain of the State Governments.

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(c) to (e) : In NCT of Delhi, Policy for regularization of unauthorized colonies is governed by the provisions of the Master Plan for Delhi. The Ministry of Housing and Urban Affairs vide G.S.R. 814(E) dated 29.10.2019, has notified the list of 1731 unauthorized colonies of Delhi, to be considered for conferment of ownership or transfer or mortgage rights as per 'National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorized Colonies) Regulation, 2019'. The applicable Development Control Norms for regularization/ regeneration for these 1731 colonies stand notified vide SO 1014E dated 08.03.2022.
